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ITEM NO.50

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27821/2012

(From the judgement and order dated 27/07/2012 in WP No.98/2011
of The HIGH COURT OF DELHI AT N. DELHI)

PRADIP KUMAR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS

Respondent(s)

(With appln(s) for withdrawal of SLP, directions and permission to place
addl. documents on record and prayer for interim relief and
office report)

Date: 03/12/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. B.H. Marlapalle, Sr. Adv.
Mr. Saurabh Kirpal, Adv.
Mr. Medhavi Kumar, Adv.
Mr. Nikhil Jain, AOR

For Respondent(s) Mr. K. Radhakrishnan, Sr. Adv.
Mr. Wasim A. Quadri, Adv.
Ms. Charul Sarin, Adv.
Mr. B.K. Prasad, Adv.

UPON hearing counsel the Court made the following
O R D E R

Let this matter be listed tomorrow (04.12.2012).

|(Chetan Kumar)
|Court Master

|(Juginder Kaur)
|Assistant Registrar